

(1)

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 960 of 2005

Allahabad this the 05<sup>th</sup> day of September 2005

Hon'ble Mr. Muzaffar Hussain, Member (J)  
Hon'ble Mr. S.C. Chaube, Member (A)

Smt. Parwati Devi, Wife of Late Hori Lal, Resident of Village-Mawai Khurd, Post5 Office-Mughal Sarai, District Chandauli.

Applicant

By Advocate Shri R.K. Pandey

Versus

1. Union of India through the General Manager, East Central Railway, Gorakhpur.
2. Divisional Railway Manager, East Central Railway, Moghal Sarai.
3. Senior Sectional Engineer/Signal, East Central Railway, Dehari-Aonson, Moghal Sarai.

Respondents

By Advocate Shri A.K. Gaur

O R D E R ( Oral )

By Hon'ble Mr. Muzaffar Hussain, J.M.

Shri R.K. Pandey for the applicant. Shri M.K. Sharma brief holder to Shri A.K. Gaur, Counsel for the respondents.

2. The applicant herein is aggrieved by the order-dated 05.12.2002 whereby he was dismissed from service. The applicant has filed an appeal on 02.09.2003

*Shri R.K. Pandey*

(2)

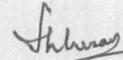
22

addressed to Divisional Railway Manager-respondent no.2 against the order dated 05.12.2002, which as per the applicant is still pending. In the circumstances, it will be proper if the O.A. is disposed of by giving suitable direction to the respondents to decide the appeal of the applicant within prescribed time. Accordingly, respondent no.2-Divisional Railway Manager, Eastern Railway, Mugalsarai is directed to dispose of the appeal of the applicant dated 02.09.2003 by a detailed and speaking order within a period of 3 months from the date of receipt of a copy of this order.

3. With the above observations, the O.A. stands disposed of at the admission stage. No order as to costs.



Member (A)



Member (J)

/M.M./